

was filed on 28.03.2018 declaring Nil income after claiming deduction of Rs. 43,90,380/- u/s. 80P of the Income Tax Act, 1961 (the Act). It is claimed that the appellant is running a printing press registered as a SSI Unit with the District Industrial Centre and Cottage Industry. However, the AO denied the claim by holding that the appellant is not a cottage industry as defined under CBDT Circular No. 722 dated 19.09.1995.

4. Being aggrieved, an appeal was filed before the CIT(A), who vide the impugned order confirmed the action of the AO.

5. Being aggrieved, the appellant is in appeal before the Tribunal in the present appeal.

6. When the appeal was called on nobody appeared on behalf of the assessee despite due service of notice of hearing. Therefore, I proceeded to dispose of the appeal after hearing the learned Sr. DR.

7. I find that there is no material on record to indicate that the appellant society is a cottage industry. The reasoning given by the AO vide para 7 of his order is self speaking and, therefore, I do not find any reason to interfere with the orders of the lower authorities.

8. In the result, the appeals filed by the assessee stand dismissed.

Order pronounced in the open court on 27th March, 2025.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 27th March, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar
ITAT, Cochin